RAJYA SABHA

Monday, the 6th December, 1971/the 15th Agrhay ana, 1893 (Suka)

The House met at ten of the clock, MR CHAIRMAN in the Chair

MEMBER SWORN

Dr Vidya Prakash Dutt (Nominated)

SUPPI EMFNTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT (EXC LUDING RAILWAYS) FOR THE YEAR 1971-72

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS /ससटीय कार्य विभाग मे राज्य मत्री (SHRI OM MFHTA) Sir, on behalf of Shri Y B Chavan I beg to lay on the Table a statement (December 1971) (in English and Hindi) showing the Supplementary Demands for Grants for Expenditure of the Central Government (excluding Railways) for the year 1971-72.

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF PUNJAB FOR THE YEAR (971–72

SHRI OM MEHTA: Sir, I also beg to lay on the Table a statement (in English and Hindi) showing the Supplementary Demands for Grants for Expenditure of the Government of Punjab for the year 1971-72

REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI K P SUBRAMANIA MENON (Kerala): Sir, I beg to lay on the Table a copy of the First Report (in English and Hindi) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on action taken by Government on the recommendations contained in the Ninth Report (Fourth Lok Sabha) of the Committee relating to the Ministry of Tourism and Civil Aviation-Reservations for Scheduled Castes and Scheduled Tribes in Air India

MOTION FOR APPOINTMENT OF A MI MBER OF THE RAJYA SABHA TO THE JOINT COMMITTEE OF THE HOUSES ON THE ADVOCATES (AMENDMENT) BILL, 1970

THE MINISTER OF LAW ANI JUSTICE/विधि ग्रौर न्याय मंत्री (SHRI H R GOKHALE) : Sir, I beg to move :

"That Shri D P. Singh be appointe to the Joint Committee of the Houses of the Advocates (Amendment) Bill, 1970 in the vacancy caused by the death of Shri Surajmal Saha."

The question was put and the motion was adopted.

THE INDUSTRIAL DISPUTES (SECO ND AMENDMENT) BILL, 1971

THE MINISTER OE LAW ANI JUSTICE / विधि और न्याय (SHRI H R GOKHAI E): Sir, on hehalf of Shri R K Khadilkar I beg to move for leave t introduce a Bill further to amend the In dustrial Disputes Act, 1947.

*The question was put and the motion was adopted.

SHRI H R. GOKHALE: Sir, I introduce the Bill

THE COMMISSIONS OF INQUIRY (AMENDMENT) BILL, 1971

THE MINISTER OF STATE IN THI MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL गृह मंत्रालय श्रोर कार्मिक विभाग मे राज्यमत्र (SHRI RAM NIWAS MIRDHA): Sir, beg to move:

"That the Bill to amend the Commissions of Inquiry Act, 1952, as passed be the Lok Sabha, be taken into consideration."

The hon Members are aware that the Law Commission reviewed the Commission of Inquiry Act, 1952 and submitted their report on it in 1962. Copies of the report